# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No.136/94.

Thursday, this the 20th day of January, 1994.

# C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. VT Jose, MT Driver Gde II, INS Venduruthy, Naval Base, Cochin.

2. PK Sivan Pillai, Motor Transport Office, -do-

3. N Madhavan Pillai, Fitter Auto Electric, MTO -do-

4. Thomas George, MT Driver Gd II, -do-

5. R Krishna Pillai, MT Driver Gde II, -do-

6. PK Prabhakaran, MT Driver, -do-

7. PJ David, MT Driver, -do-

8. VM Mathachan, MT Driver, -do-

9. Joseph Paul, MT Driver, INS Garuda, -do-

10. MS Udayasimhan, MT Driver Gde II, Command
Naval Transport Workshop, -do-

11. V Vasu, MT Driver, Base Logistics Office, Cochin.

12. P Subramania Pillai, MT Driver Gd II, INS Venduruthy, Naval Base, Cochin.

....Applicants

By Advocate Shri M Rajagopalan.

Vs.

- 1. Flag Officer Commanding in Chief, Southern Naval Command, Cochin--4.
- Union of India represented by the Secretary, Ministry of Defence, New Delhi.

....Respondents

By Shri S Krishnamoorthy, Addl Central Govt Standing Counsel.

#### O R D E R

## CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN.

Applicants claim benefits similar to those granted to applicants in OA 609/89, and OA 434/89. Determination of their eligibility to get the benefits, must be preceded by a fact adjudication.

contd.

- 2. Respondents or such of them as are competent, will examine whether applicants are similarly situated as the applicants in OA 609/89, and OA 434/89. If they are so situated, they will be granted benefits similar to the benefits granted to applicants in those two cases. A fact adjudication, and consequent decision will be taken in the matter, within four months from today. We alert respondents to adhere to the time limit.
- 3. Application is disposed of. No costs.

Dated the 20th January, 1994.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER Uan Karan nair CHETTUR SANKARAN NAIR

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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